

**Central Administrative Tribunal  
Principal Bench**

**OA- 908/2019**

New Delhi, this the 19<sup>th</sup> day of March, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Vivek Shukla (Age 24 years)  
Group-B (T.G.T. Maths)  
S/o Ram Prakash Shukla  
R/o A-70/U.G-2, Shalimar  
Garden, Extention-II  
Sahibabad, Ghaziabad. ....Applicant

(By Advocate : Mr. Anurag Garg & Nishant Mittal)

Versus

Kendriya Vidyalaya Sangathan  
Through its Commissioner  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi – 110 016. ....Respondents

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):**

This Original Application (OA) has been filed by the applicant seeking the following reliefs:-

- "1. Fair opportunity should be given to the Applicant to give his Interview for the post of TGT Mathematics at the Respondent's organization.
- 2. To direct the Respondents in the above-mentioned application to fix a date for the purpose to proceed with interview of the Applicant.

3. Pass any other order that the Hon'ble Court seems just and fair in the interest of justice in favor of the Applicant."
2. The applicant has filed this OA without showing any impugned order passed by the respondents with regard to his application for recruitment in the KVS. Under the caption "the impugned order", he has filed the degree awarded to him by the University of Delhi in the subject Bachelor of Science (Hons.) course and states that this degree is equivalent to that asked for in the recruitment notice 14 of 2018 and covers the subjects for which people can apply for the post of TGT (Mathematics) in the Kendriya Vidyalaya and he seeks that a direction be given to the respondents to consider his said claim. He has also included in his OA a typed copy of Annexure A/9 addressed to the Commissioner, KVS, New Delhi in which he has stated his qualifications. This application has been preferred on 25.02.2019.
3. As the time for conclusion of the selection process is stated to be short, we direct the applicant to prefer his representation filed at Annexure A/9 within 15 days before the respondent, i.e., Commissioner, KVS, who shall dispose of the same by passing a reasoned and speaking order within

a period of 45 days from the date of receipt of a fresh copy of this representation.

4. With the above directions, this OA is disposed of, at the admission stage itself.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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